

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 157 of 2020

IN THE MATTER OF:

Ashok Kriplani
Resolution Professional of Dreamz Infra
India Ltd.

...Appellant

Versus

Assistant Commissioner, South Sub – Division ...Respondent

Present:

Appellant : Mr. Vinod Kumar Chaurasia Advocate for RP.

Respondent:

ORDER

25.02.2020 Due to paucity of time, the matter could not be taken up.

Post the matter For Admission '(After Notice)' on **19th March, 2020.**

(Justice Venugopal M.)
Member (Judicial)

(V.P.Singh)
Member (Technical)

(Alok Srivastava)
Member(Technical)

sr/nn